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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.606/94

Date of Order: 3.3.97

BETWEEN :

M.V.Bhaskaran

.. Applicant.

AND

1. Union of India, rep. by its
Secretary, Ministry of Home Affairs,

2. The Government of Andhra Pradesh,
rep. by its Chief Secretary,
General Administration Department,
Secretariat Buildings, Hyderabad. .. Respondents.

Counsel for the Applicant

.. Mr. T. Lakshminarayana

~~Counsel for the Respondents~~

~~.. Mr. N.R.Devraj - for R-1~~

~~.. Mr. P.Naveen Rao- for R-2~~

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

None for the applicant. None for the official respondent No. Mr. P.Naveen Rao appeared for the Government of A.P. Respondent No.2.

2. This OA is filed praying for a declaration that the applicant is entitled for promotion as DGP on or before 18.8.93 when his immediate junior was promoted and posted as DGP and for a consequential direction that he is entitled for all monetary and consequential benefits.

3. This OA came up for hearing on 19.2.97 when there was no representation for the applicant. Similarly on 20.2.97 also

Par



(94)

.. 2 ..

the applicant nor his counsel was present. Hence it is posted for dismissal today. Inspite of repeated adjournments the applicant or his counsel did not appear even when it is posted for dismissal. Hence we are of the opinion that the applicant is not willing to prosecute his case. Hence the OA is dismissed for default. No costs.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

3/3/97


(R. RANGARAJAN)

Member (Admn.)

Dated : 3rd March, 1997

(Dictated in Open Court)

sd.


Amma
3/3/97
D.R(G)

67/10/97 1777 THTM 07/03/97 07/03/97

1 TYPED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:
M(J)

DATED: 3/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

in
O.A.NO. 606/94

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED ~~or default~~

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

C-05-24

केन्द्रीय प्रशासनिक अधिकारण Central Administrative Tribunal
DEPT/DESPATCH
24 MAR 1997 N/S
हैदराबाद न्यायालय HYDERABAD BENCH